

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1510

TO BE ANSWERED ON THE 08TH DECEMBER, 2015/ AGRAHAYANA 17, 1937 (SAKA)

FUNDS TO NGOs

1510. DR. KULAMANI SAMAL:
SHRI RAMDAS C. TADAS:
DR. P. VENUGOPAL:
DR. KAMBHAMPATI HARIBABU:
SHRI KESINENI NANI:
SHRI B. VINOD KUMAR:
SHRI G. HARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Non- Governmental Organisations (NGOs) registered under the Foreign Contributions Regulations Act (FCRA) along with the total funds received from abroad during each of the last three years and the current year, State-wise;

(b) whether the Government has received complaints with regard to misutilisation of foreign funds by NGOs and utilisation of funds for anti-national activities;

(c) if so, the details thereof and the action taken against them including licences cancelled during the said period, NGO and State-wise;

(d) whether the Government has received any complaints with regard to involvement of NGOs in making the black money into white and if so, the details thereof and the action taken against these NGOs;

(e) whether there are reports that large number of NGOs have not filed annual returns and if so, the details thereof and the total number of NGOs which have not filed annual return along with the action taken against them during the said period, NGO and State-wise;

(f) whether the Government has any proposal to make amendment in the FCRA rules and to simplify the rules to receive foreign funds and if so, the details thereof; and

(g) the steps taken by the Government to monitor the activities/functioning and utilization of funds by these organizations, streamline the audit and registration of all NGOs receiving foreign funds?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)

(a) As on 1.12.2015, 33,458 associations are registered under Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010). Based on the annual returns filed and the information available, the state-wise details of foreign contribution received by associations registered/ prior permission during the last three financial years is at Annexure-I. For the current financial year, the annual returns containing details of receipt of foreign contribution are required to be filed by the registered associations during 1.4.2016 to 31.12.2016.

(b) to (e) Complaints/ inputs of alleged misutilisation/ misappropriation of foreign contribution are routinely received from general public as well as security agencies. After inspection and scrutiny of accounts, 17 cases have been referred to CBI and 10 to State Police for further action. Accounts of 23 associations have been frozen, 20 associations have been prohibited from receiving foreign contribution and Registration of one association has been cancelled. Notices were issued to 10,343 associations in 2014 for not filing annual returns continuously for three years. Consequently, registration of 10,117 associations was cancelled in March 2015 after issue of Show Cause Notices to such associations and giving them adequate opportunity. The State-wise details are at Annexure-II.

(f) Yes Madam. In order to make the receipt and utilization of foreign contribution by associations transparent, all FCRA services online and also to make the existing FCRA forms simpler, it is proposed to amend the Foreign Contribution (Regulation) Rules, 2011.

(g) The Government monitors the receipt and utilizations of foreign contribution received by associations as per the provisions contained in FCRA, 2010. As and when complaints/ inputs are received against an association about alleged misutilisation/ misappropriation or receipt of foreign contribution without prior permission/ registration under the Act, their accounts are scrutinized/ audited. In case of misutilisation of funds, the cases are referred to CBI or State Police. In other cases, the offence is compounded by levying of penalty. The registration process shall further be streamlined after the proposed amendment in Foreign Contribution (Regulation) Rules, 2011.

State-wise details of foreign contribution received by associations registered under Foreign
Contribution (Regulation) Act. 2010.

S.No	State	2012-2013 (in Rs.)	2013-2014 (in Rs.) (As reported online)	2014-2015 (in Rs.) (As reported online) till 03.12.2015
1	Delhi	23760220552.49	28369270459.16	5151044335.76
2.	Tamil Nadu	17065608155.80	17578209652.62	6425838001.67
3.	Andhra Pradesh	12002528651.29	13525572734.80	8701916919.19
4.	Karnataka	11536011022.30	13350106733.89	5783504529.13
5.	Maharashtra	10933824301.64	13172761829.18	4004895167.43
6.	Kerala	8706920065.56	9652332602.26	4304057722.41
7.	West Bengal	7355079911.74	8186804486.93	6149276157.99
8.	Gujarat	4311643730.25	4874904223.39	1417612684.10
9.	Orissa	2209480087.98	2568864319.16	1537319753.70
10.	Madhya Pradesh	1806880695.59	1898191486.84	1049160798.69
11.	Himachal Pradesh	1736030900.07	1559723447.64	380496162.85
12.	Bihar	1687430963.89	2014547880.39	859500125.46
13.	Rajasthan	1540296407.49	1869777983.84	422945879.00
14.	Jharkhand	1438886691.87	1486812009.64	648522677.07
15.	Assam	1131690555.53	1135909187.56	794005268.18
16.	Uttarakhand	1108532599.68	1448566683.50	415534717.05
17.	Punjab	1065103128.03	1458818548.06	1215663552.12
18	Uttar Pradesh	2456388703.80	2564826798.36	1079984074.03
19.	Chhattisgarh	580655978.70	665842171.14	233210104.99
20.	Meghalaya	532259233.31	511050195.16	274797510.34
21.	Manipur	442373618.13	462955894.59	316272949.54
22.	Nagaland	424893910.84	359669626.65	286530340.49
23.	Jammu & Kashmir	344804493.71	336833390.73	242548684.59
24.	Pondicherry	286039034.98	321112479.16	126498137.48
25.	Goa	219713359.67	212049050.83	88971736.25
26.	Chandigarh	151385167.26	177955735.76	42517860.25
27.	Haryana	140993028.22	320111368.01	205521580.82
28.	Tripura	85992044.20	113029267.24	101382354.96
29.	Arunachal Pradesh	77814812.10	107262274.57	49718145.72
30.	Mizoram	51182633.87	64119751.22	19416355.00
31.	Andaman & Nicobar Islands	40352379.78	37731883.42	11320586.53
32.	Sikkim	34858494.16	109760769.37	55552729.92
33.	Dadra & Nagar Haveli	13372501.32	13093602.00	0.00
34.	Daman & Diu	10000.00	25562.00	25000.00
35	Telangana	-	-	67186757.31

Total:- 115279257815.25 130528604089.07 52462749360.02

State wise number of associations whose FCRA registration cancelled during 2015 for not filing Annual Returns for the financial years 2009-2010, 2010-11 and 2011-12

State	No of Association
Andaman & Nicobar Islands	7
Andhra Pradesh	1420
Arunachal Pradesh	27
Assam	126
Bihar	642
Chandigarh	14
Chhattisgarh	34
Daman and Diu	1
Delhi	391
Goa	46
Gujarat	365
Haryana	75
Himachal Pradesh	46
Jammu & Kashmir	36
Jharkhand	114
Karnataka	805
Kerala	527
Madhya Pradesh	195
Maharashtra	967
Manipur	289
Meghalaya	33
Mizoram	15
Nagaland	56
Orissa	630
Pondicherry	14
Punjab	68
Rajasthan	149
Sikkim	10
Tamil Nadu	1068
Tripura	14
Uttar Pradesh	1147
Uttarakhand	48
West Bengal	738
Grand Total	10117